

under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.

(lxi) S.O. 1271 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Kasthuba Gandhi Kanya Gurukulam, Vedaranium' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.

(lxx) S.O. 1272 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Indian Council for Research on International Economic Relations, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1991-92 subject to certain conditions.

(lxxi) S.O. 1273 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Defence Civilians Welfare (T.B., Cancer and Leprosy) Fund, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.

(lxxii) S.O. 1274 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Indian Parliamentary Group, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.

(lxxiii) S.O. 1275 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'National Council of Applied Economic Research, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.

(lxxiv) S.O. 1276 published in Gazette of India dated the 12th June, 1993 regarding exemption to 'Khelaghar Shishu Nivas Shiksha Kendra, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
[Placed in Library. See No. LT-4272/93]

(9) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Promotion) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 393(E) in Gazette of India dated the 4th May, 1993 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. LT-4273/93]

MESSAGE FROM RAJYA SABHA

12.32 hrs.

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th August, 1993, has adopted the following motion regarding appointment of one Member of the Rajya Sabha to the Joint Committee to enquire into irregularities in securities and banking transactions:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to appoint one member from Rajya Sabha to the Joint Committee to enquire into irregularities in the securities and banking transactions in the vacancy caused by the retirement of Shri Dipen Ghosh from Rajya Sabha for the unexpired portion of the term of the Committee, and do appoint Shri Sukomal Sen to serve on the said Committee."

12.32 hrs.

STANDING COMMITTEE ON PETROLEUM AND CHEMICALS

Second Report and Minutes

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, I beg to present the Second Report (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals on Proposed National Drug